

11-Year Higher Secondary and 3-Year Degree Courses

938. **Shri S. C. Samanta:**
Dr. M. M. Das:
Shri M. L. Dwivedi:
Shri Subodh Hansda:
Shri Bhagwat Jha Azad:
Shri P. C. Borooah:

Will the Minister of Education be pleased to state:

(a) the States which have not so far introduced the eleven-year higher secondary education course in schools and the three-year degree course in colleges;

(b) the difficulties in the way of these States in introducing these courses and the steps the Government are taking to remove them;

(c) whether any drawbacks have so far come to light in the execution of the scheme; and

(d) if so, the details thereof?

The Minister of Education (Shri M. C. Chagla): (a) Andhra Pradesh, Gujarat, Kerala, Madras, Maharashtra, Nagaland, Orissa and Uttar Pradesh have not introduced eleven-year higher secondary course. The University of Bombay and the Universities of Uttar Pradesh have not adopted three-year degree course.

(b) The difficulties in not adopting these courses are financial and non-availability of qualified teachers.

(c) and (d). Paragraph 2.09 of the Report of the Education Commission, a copy of which has been placed on the Table of the House may please be seen.

Wage Board for Engineering Industry

939. **Shri Indrajit Gupta:**
Shri S. M. Banerjee:
Shri A. K. Gopalan:
Shri Imbichibava:
Shri Umanath:

Shri P. Kunhan:
Shri Laxmi Dass:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether the interim relief for engineering workers recommended by the Wage Board has been paid by all the employers concerned;

(b) if not, the number of defaulting units and the steps proposed to be taken against them; and

(c) by when the Wage Board is expected to submit its final recommendations?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):

(a) and (b). The recommendations are being implemented through State Governments. Progress reports are awaited and the information asked for is not now available.

(c) It is not possible at this stage to indicate the time by which the Board's final recommendations would be submitted.

तिहाड़ जेल से कैदी का भाग निकलना

940. **श्री हुकम चन्द कदवाय :**
श्री बड़े :

क्या गृह-कार्य मंत्री 17 अगस्त, 1966 के प्रतारकित प्रश्न संख्या 2440 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) तिहाड़ जेल से एक कैदी के भाग निकलने के लिए जिम्मेवार अधिकारियों के विरुद्ध क्या कार्रवाई की गई है ; और

(ख) यदि नहीं, तो विलम्ब के क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा संभरण मंत्री (श्री हाथी) (क) : कैदी के भाग निकलने के लिए जिन अधिकारियों की लापरवाही को